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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No 125/2007

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SECTION OFFICER (Judl.)

Shaleen
03/04/17

DEPT. OF: COMMISSION OF COMMISSIONER OF TRIBUNAL

ORDER SHEET

125/07

2. Misc Petition No. _____

3. Contempt Petition No. _____

4. Review Application No. _____

Applicant(s) Pradeep Kr. Vavu vs. Union of India & Ors

Advocate for the Applicant(s) Dr. M. Pathak

B. Pathak.....

Advocate for the Respondent(s) C.G.S......

Order of the Registry	Date	Order of the Tribunal
	22.5.07	Order pronounced in open Court. Kept in separate sheets. Application is disposed of. No costs.
246/6537/35	1m	
27.5.07		
18.5.07		

Vice-Chairman

Petitioners is/are for
to give notices are
received.

Chd.

W.M.
31.5.07
ADD C.G.S.C

31.5.07
copy of the bill
has been collected by the
Applicant on 30.5.07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH

O.A. No. 125/2007

DATE OF DECISION: 22.05.2007

Sri Pradeep Kumar Vasu

.....Applicant/s

Mr. B. Pathak

.....Advocate for the
Applicant/s

- Versus -

U. O.I. & Ors.

.....Respondent/s

Mrs. M. Das, Addl.C.G.S.C.

.....Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench & other Benches? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

Vice-Chairman

25/5/07

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.125 of 07

Date of Order: This the 22nd day of May, 2007

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Sri Pradeep Kumar Vasu
Son of Late K.V.Vasu
Presently serving as Assistant,
Central Plantation Crops
Research Institute, Research Centre
Kahikuchi, Guwahati-781017

Applicant

By Advocate Mr. B. Pathak

-Versus-

1. Union of India,
Through the Secretary,
Ministry of Agriculture,
Government of India, New Delhi
2. The Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi-110001.
3. The Director,
Central Plantation Crops Research Institute,
Kudlu Post
Kasaragod-671124, Kerala
4. The Scientist in Charge
Central Plantation Crops Research Institute,
Research Centre, Kahikuchi, Guwahati-17

Respondents.

By Mrs. M. Das, Addl.C.G.S.C.

ORDER (ORAL)

SACHIDANANDAN,V.C:

The applicant is working as Assistant in the CPCRI Research Center, Kahikuchi, Guwahati with effect from 26.3.2005. The applicant has submitted a representation to the Respondent No.3 for transfer to Kasargod, Kerala on the basis of tenure posting in the N.E.Region which was rejected by the Respondents vide Annexure 9 dated 1.5.2007 stating that his request can not be

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acceded by the respondents due to administrative reasons. Counsel for the applicant has submitted that one post is falling vacant at CPCRI, kasaragod with effect from 1.5.2007 due to the voluntary retirement and 2nd post would fall vacant from 1.6.2007 on account of attaining the age of superannuation. According to him the posts are yet to be filled up. Therefore, the applicant has filed this O.A. seeking the following reliefs:-

- 8.1 To set aside the quash the impugned Annexure 9 rejection of the case of the applicant for choice station transfer and declare the action of the respondents in issuing the said impugned order as arbitrary and illegal which can not sustain in law.
- 8.2 To direct the respondents to consider the case of the applicant for choice station transfer on completion of his 2 year tenure in the N.E. Region in terms of the Govt. of India, Ministry of Finance, Department of Expenditure, Office Memorandum No.,20014/3/83-E.IV dated 14.12.1983 (Annexure 4) vis-a-vis the existing vacancies as indicated in para 4.15 above (first arising on 1.5.2007 out of the voluntary retirement of one Sri C.P. Saidalavi and the second to fall vacant from 1.6.2007 on account of attaining the age of superannuation of one Sri C.K. Indira)."

2. I have heard Mr. B. Pathak, learned counsel for the applicant and Mrs. M. Das learned Addl.C.G.S.C. for the respondents. When the matter came up for hearing the learned counsel for the applicant has brought to my attention to Annexure-4 which is reproduced below:-

6

"INCENTIVES FOR SERVING IN
REMOTE AREAS

(I) Tenure of posting/deputation:

There will be a fixed tenure of posting 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training etc. in excess of 15 days per year will be excluded in counting the tenure period 2/3rd years. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible."

Counsel for the applicant has submitted that he will be satisfied, if direction is given to the applicant to file comprehensive representation before the respondent No.3 within a time frame and if direction is given to the respondents to consider for transfer of the applicant from Guwahati to Kasaragod, Kerala. Counsel for the respondents has submitted that she has no objection if such direction is given to the respondents.

3. Considering the submissions made by the counsel for the parties and in the interest of justice this Court directs the applicant to make a comprehensive representation before the respondents within 15 days from the date of receipt of this order and on receipt of such representation the respondent No.3 or any other competent authority shall consider and dispose of the same as per rule .

O.A. is disposed of accordingly. There will be no order as to costs.



(K.V.SACHIDANANDAN)
VICE-CHAIRMAN

18 MAY 2007

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

O.A. No. 125 /2007

Sri Pradeep Kumar Vasu Applicant
-versus-
Union of India & others Respondents

SYNOPSIS OF THE CASE:

This application has been made against impugned rejection of the case of the applicant for choice station transfer vide Order dated 1.5.2007 (Annexure 9).

The impugned action of the respondents in rejecting the case of the applicant is in violation of the existing guidelines issued as per Govt. of India, Ministry of Finance, Department of Expenditure, Office Memorandum No. 20014/3/83-E.IV dated 14.12.1983. According to the provisions of the said Office Memorandum, there will be a fixed tenure of posting for 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible.

There have been several instances in CPCRI, where personnel under promotional transfer were transferred back to the stations of their choice within a period of 4 months to 2 years. The applicant is therefore also similarly situated and has an accrued right to equal treatment under the Constitutional scheme of Article 14 and is entitled to transfer to CPCRI, Kasaragod after fulfilling the eligibility criteria by serving in the NE region for the required fixed tenure. But the case of the applicant has been rejected by a non-speaking order without any rhyme or reason despite existence of vacancies and hence, this application has been filed praying for appropriate remedy.

21.5
X
Filed by
Deepti Pathak
4/5/07
Ahuzaad

Central Administrative Tribunal
Guwahati Bench : At Guwahati

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

O.A. No. 125 /2007

Sri Pradeep Kumar VasuApplicant
-versus-
Union of India & othersRespondents

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Filed by:

Bibhash Pathak
(Bibhash Pathak)
Advocate
Date: 14.5.07

9
Filed by:
Bishag Parshad
11/5/07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : AT GUWAHATI

(An Application under Section 19 of the
Central Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 125 OF 2007

BETWEEN

Sri Pradeep Kumar Vasu
Son of Late K.V.Vasu
Presently Serving as:
Assistant, Central Plantation Crops
Research Institute, Research Centre,
Kahikuchi, Guwahati-781017

... Applicant

-versus-

1. Union of India,
Through the Secretary,
Ministry of Agriculture,
Government of India, New Delhi
2. The Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi-110001
3. The Director,
Central Plantation Crops Research Institute,
Kudlu Post
Kasaragod-671124, Kerela

4. The Scientist in Charge
Central Plantation Crops Research Institute,
Research Centre, Kahikuchi, Guwahati-17

... Respondents

Pradeep Kr. Vasu

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

- (i) This application has been made against impugned rejection (Annexure 9) of the representation of the applicant for transfer on completion of 2 years tenure in the North East Region.
- (ii) The impugned action of the respondents in rejecting the case of the applicant is in violation of the existing guidelines issued as per Govt. of India, Ministry of Finance, Department of Expenditure, Office Memorandum No. 20014/3/83-E.IV dated 14.12.1983 (as amended) and the treatment meted out to the applicant is discriminatory and hence in violation of the provisions of Article 14 of the Constitution of India.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the subject matter of the application is within the period of limitation prescribed under the Section 21 of the Central Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

- 4.1 That the applicant is a citizen of India and as such he is eligible to all the rights and privileges guaranteed under the Constitution of India and all other laws/ schemes framed thereunder.

Draadeep kr.Van

4.2 That the applicant joined in service under the respondents w.e.f. 31.7.1989. The service of the applicant was confirmed w.e.f. 29.6.1993.

4.3 That on 23.10.2004, the respondent authorities issued a Circular vide F.No. 4(157)/77-Estt-1 dated 23.10.2004 by which a Limited Departmental Competitive Examination (referred to as "LDCE") was proposed to be held for filling up of one post of Assistant (UR) from among UDC's with atleast 3 years of regular service in the grade as on 1.9.2004.

A copy of the circular dated 23.10.2004 is enclosed hereto as **Annexure 1**.

4.4 That being eligible and coming under the zone of consideration, the applicant appeared in the said Departmental Examination held on 5th and 6th January 2005. Based on his performance and on recommendation of the DPC which met on 28.2.2005, the applicant was appointed/promoted to the post of Assistant and posted at CPCRI Research Center, Kahikuchi w.e.f. the date of joining of duty. This was communicated vide Office Order F.No. 4(13)/2005-Estt-1 dated 1.3.2005. in the said order it was also stated that the applicant would be in probation for a period of 2 years from the date of his joining the Post of Assistant. Further, as regards other conditions of service, the applicant was to be governed by relevant rules and regulations issued by the ICAR/Govt. of India from time to time.

A copy of the office order dated 1.3.2005 is enclosed hereto as **Annexure 2**.

4.5 That pursuant to the order dated 1.3.2005, the applicant joined at CPCRI Research Centre, Kahikuchi as Assistant from 26.3.2005.

Pradeep Kr. Vasu

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Ever since, the applicant has rendered all his duties to the satisfaction of all. Hence, on recommendations of the Departmental Promotion Committee held on 19.3.2007, satisfactory completion of the probation period of the applicant was approved and the same was communicated vide Office Order F.No.4(13)/2002-Estt-I dated 3.4.2007.

A copy of the office order dated 3.4.2007 is enclosed hereto as **Annexure 3**.

4.6 That certain incentives/ benefits are admissible to officers posted to the North Eastern region on satisfactory performance of duties for the prescribed tenure as per Govt. of India, Ministry of Finance, Department of Expenditure, Office Memorandum No. 20014/3/83-E.IV dated 14.12.1983 as amended from time to time. According to the provisions of the said Office Memorandum, there will be a fixed tenure of posting for 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible.

A copy of the OM dated 14.12.1983 is enclosed hereto as **Annexure 4**.

4.7 That being an IJSC (Institute Joint Staff Council) and CJSC (Central Joint Staff Council) member of the Institute, while the applicant was promoted to his present post as Assistant, he should have been posted at the Headquarters (CPCRI, Kasaragod), in view of the prevailing rules as regards Joint Council Members. Nevertheless, considering his career prospects and the interest of the Institute, the applicant humbly obeyed the orders of the competent authority and joined at Kahikuchi.

Pradeep Kr. Varu

4.8 That the applicant was appointed to the post of Assistant, through LDCE, to the post vacated by Shri N. Soman, Assistant, CPCRI, Kasaragod on his retirement on 31.08.2004 and the said fact is evident from the Seniority List of Superintendent/Assistants under CPCRI as on 30.11.1999. However, for reasons best known to the respondents, the applicant was posted at CPCRI Research Centre, Kahikuchi. The appointment of the applicant at Kahikuchi was therefore not against any specific vacant post at Kahikuchi. Moreover, the vacancy circular calling applicants for LDCE also did not indicate the vacancy to be filled at CPCRI Research Centre, Kahikuchi.

The copy of the Seniority List of Superintendent/Assistants under CPCRI as on 30.11.1999 is enclosed hereto as **Annexure 5**.

4.9 That there has been several instances in CPCRI, where personnel under promotional transfer (promotion either through LDCE or otherwise), were transferred back to the stations of their choice within a period of 4 months to 2 years. The applicant is therefore also similarly situated and has an accrued right to equal treatment under the Constitutional scheme of Article 14 and is entitled to transfer to CPCRI, Kasaragod after fulfilling the eligibility criteria by serving in the NE region for the required fixed tenure.

A statement furnishing details of employees who were selected through LDCE and posted back to their place of choice under CPCRI is annexed hereto as **Annexure 6**.

4.10 That the mother of the applicant who is residing at his native place- Thrissur, Kerala has recently developed acute cardiac and rheumatic problems. Hence, the care and attention of the applicant is very much

needed for her treatment and care. The applicant further begs to state here that he is a compassionate appointee and he has none other in the family to look after and take care of the needs of the family members including his now old and ailing mother.

Documents relating to the medical treatment of the mother of the applicant are annexed hereto as **Annexure 7**.

4.11 That in view of the above facts and circumstances and the provisions of law and as he had completed more than 10 years of service, the applicant submitted a representation to the Respondent No.3 through the Respondent No.4 praying for consideration of his case for transfer to Kasargod, Kerela on completion of his 2 years tenure posting in the NE Region. The said request was forwarded vide letter No. 2(39)/2005-Per dated 27.1.2007.

Copy of the representation-dated 27.1.2007 is enclosed hereto as **Annexure 8**.

4.13 That after submission of the representation, the applicant was expectant of some fruitful result. However, the to utter shock of the applicant, his request for transfer was turned down and rejected by the competent authority of the respondents. The said reply was communicated vide letter No. 4(5)2007-Estt. dated 1.5.2007. The said reply is not a speaking and reasoned order but a summary rejection of the case of the applicant under the blanket plea of "administrative reason" without assigning any reason thereof and as such the same is liable to be set aside and quashed.

Copy of the letter-dated 1.5.2007 is enclosed hereto as **Annexure 9**.

Pradeep Kr. Varu

4.14 That in view of the above facts and circumstances, the applicant has preferred this application before this Hon'ble Tribunal challenging the legality and validity of the impugned order dated 1.5.2007 (Annexure 8) by which the case for transfer of the applicant has been rejected by the respondents in a summary and discriminatory manner in violation of the settled position of law. The impugned action of the respondents is in violation of the provisions of Article 14 of the Constitution of India and such action of the respondents is therefore liable to be set aside and quashed.

4.15 That it is pertinent to mention here that one post each is falling vacant at CPCRI, Kasaragod in the month of May 2007 and June 2007. The first post has already fallen vacant from 1.5.2007 due to the voluntary retirement of one Sri C.P. Saidalavi whereas the second post would fall vacant from 1.6.2007 on account of attaining the age of superannuation of one Sri C.K.Indira on 31.5.2007. The above facts are substantiated by the seniority list of Assistant under CPCRI as on 1.1.2007. Hence, there is ample opportunity for the respondents to favourably consider the case of the applicant for transfer to Kasaragod, Kerela but the same has been turned down most illegally in a summary manner by the respondents depriving the applicant of his legitimate right.

The copy of the Seniority List of Assistants under CPCRI as on 1.1.2007 is enclosed as **Annexure 10**.

4.16 For that in any view of the facts and circumstances of the case and the provision of law the impugned action of the respondents in rejecting to consider the transfer of the applicant is liable to be set aside and quashed.



Pradeep Kr. Varu

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

- 5.1 For that the impugned rejection of the case of the applicant as is illegal and arbitrary and is liable to be set aside and quashed as being violative of the provisions of Art.14 and 16 of the Constitution of India.
- 5.2 For that the impugned rejection to consider the case of the applicant for choice station transfer is violative of the provisions of the Govt. of India, Ministry of Finance, Department of Expenditure, Office Memorandum No. 20014/3/83-E.IV dated 14.12.1983
- 5.3 For that the impugned rejection to consider the case of the applicant for transfer is violative of the provisions of the rules of natural justice and administrative fairplay.
- 5.4 For that in any view of the matter and the provisions of law the impugned Annexure 9 is not tenable in law and the same is liable to be set aside and quashed and the case of the applicant warrants fresh consideration in view of the existing vacancies.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to him and there is no alternative and efficacious remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not previously filed any application, writ petition or suit regarding the grievances in respect of which this application is made, before any Court or any

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other Bench of the Tribunal or any other authority nor any such application or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances of the case, the applicant most respectfully prays in this Hon'ble Court that the application be admitted, records of the case be called for and notices be issued to the respondents directing them so show cause as to why the relief sought for should not be granted to the applicant as prayed for and after hearing the parties and perusing the records including the causes, if any shown be the respondents, Your Lordships would also be pleased to direct the respondents :

- 8.1 to set aside and quash the impugned **Annexure 9**, rejection of the case of the applicant for choice station transfer and declare the action of the respondents in issuing the said impugned order as arbitrary and illegal which can not sustain in law;
- 8.2 To direct the respondents to consider the case of the applicant for choice station transfer on completion of his 2 year tenure in the NE Region in terms of the Govt. of India, Ministry of Finance, Department of Expenditure, Office Memorandum No. 20014/3/83-E.IV dated 14.12.1983 (**Annexure 4**) vis-à-vis the existing vacancies as indicated in para 4.15 above (first arising on 1.5.2007 out of the voluntary retirement of one Sri C.P. Saidalavi and the second to fall vacant from 1.6.2007 on account of attaining the age of superannuation of one Sri C.K.Indira).
- 8.3 Or may pass order for any other relief to which the applicant is found entitled to under the facts and circumstances of the case.

Pradeep Kr. Varu

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application, the applicant prays for grant of an interim order to direct the respondents not to fill up the two vacancies, first arising on 1.5.2007 out of the voluntary retirement of one Sri C.P. Saidalavi and the second to fall vacant from 1.6.2007 on account of attaining the age of superannuation of one Sri C.K. Indira, without considering the case of the applicant for transfer vis-à-vis such existing vacancies.

10. The application is filed through Advocate.**11. PARTICULAR OF I.P.O.:**

I.P.O. NO.	: 34G 653735
Date of Issue	: 17.5.07
Issued from	: Guwahati
Payable at	: Guwahati

12. LIST OF ENCLOSURES:

As stated in the INDEX.

Verification ...

Pradeep Kr. Varu

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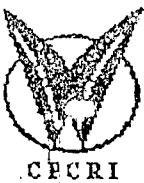
VERIFICATION

I, Sri Pradeep Kumar Vasu, son of Late K.V.Vasu, aged about 37 years, resident of Kahikuchi, Guwahati-17, District- Kamrup, Assam do hereby solemnly affirm and state that the statements made in the application in para 1, 2, 3, 4.1, 4.2, 4.14, 4.16, 5, 6, 7, 8 and 9 are true to my knowledge and belief , those made in para 4.3, 4.3, 4.5, 4.6, 4.7, 4.8, 4.9, 4.10, 4.11, 4.12, 4.13 and 4.15 being matter of records, are true to my information derived therefrom and the rest are my humble submission based on legal advice. I have not suppressed any material fact of the case.

And I sign this verification on this 14th day of May 2007 at Guwahati.

Pradeep Kr. Vasu

Deponent



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5029
2/11/04
Krishnapuram
E-mail: cpcri@hub1.nic.in
Fax: 91-4994-232 322 Phone: Off: (04994) 232893 - 96
Grams: Research, Kasaragod

CENTRAL PLANTATION CROPS RESEARCH INSTITUTE
(Indian Council of Agricultural Research)
KASARAGOD - 671 124, KERALA, INDIA



F.No.4 (157)/77-Estt-I

Date: 23 OCT 2004

CIRCULAR

One post of Assistant (UR) in the scale of pay of Rs.5500-175-9000 is proposed to be filled up under this Institute shortly on the basis of Limited Departmental Competitive Examination confined to UDCs with atleast 3 years of regular service in the grade as on 01.09.2004.

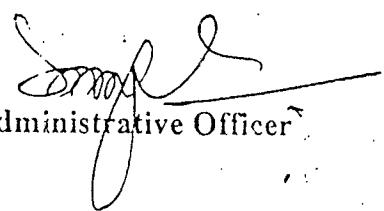
Those UDCs who are eligible and willing to appear for the examination may submit their willingness in writing through proper channel so as to reach this Office on or before 15.11.2004.

This office circular of even number dated 23.04.2004 on the same subject is hereby treated as withdrawn for administrative reasons and hence the candidates who had submitted application in response to that circular may submit their application afresh. Copy of the syllabus is enclosed herewith.

The schedule and venue of the examination will be notified in due course.

Copy to:

1. ✓ Head, CPCRI Regional Station, Kayangulam
2. Acting Head, CPCRI Regional Station, Vittal
3. SIC, CPCRI Research Centre, Mohitnagar
4. CPCRI Regional Station/Research Centre, Minicoy/Kahikuchi/Kidu/Kannara
5. Sr. Fin. & Accounts Officer, CPCRI, Kasaragod
6. AAO (Stores/Estate/Estt.I/Estt-II/Bills), CPCRI, Kasaragod
7. Confl/PMT/KVK/PS to Director/PA to SAO


Administrative Officer

A copy of syllabus is
enclosed

A copy of syllabus is
enclosed

Carried to be true COPY.
Hemanta Kr. Gogoi
Lokayakta

CENTRAL PLANTATION CROPS RESEARCH INSTITUTE
 (Indian Council of Agricultural Research)
 Kasaragod 671 124, Kerala

Date: 01.03.2005

F.No.4 (13)/2005-Estt-I

OFFICE ORDER

Based on the Limited Departmental Competitive Examination held on 5th and 6th January 2005, and on the recommendation of the DPC met on 28.02.2005, Director has been pleased to appoint Sri. Pradeep Kumar Vasu, Upper Division Clerk, CPCRI Regional Station, Kayangulam to the Post of Assistant in the scale of pay of Rs.5500-175-9000 at CPCRI Research Centre, Kahikuchi with effect from the date on which he reports for duty in the promoted post. His pay in the promoted post will be fixed as per rules, for which he has to exercise his option within one month from the date of joining the post.

He will be on probation for a period of two years from the date of his joining the post of Assistant. The period of probation shall be extended at the discretion of the Competent Authority. Failure to complete the period of probation to the satisfaction of the Competent Authority will render him liable to be reverted to the post of UDC.

As regards other conditions of service, he will be governed by relevant rules and regulations issued by the ICAR/Govt. of India from time to time. He should report for duty at CPCRI Research Centre, Kahikuchi within 30 days of receipt of this order, failing which the promotion ordered shall be treated as cancelled. In case of declining the promotion, he will be debarred from considering for promotion against LDCE quota, for a period of one year from the date of cancellation of the order.

He will be entitled to Transfer TA, Joining time etc. as per rules for joining the post at Kahikuchi.

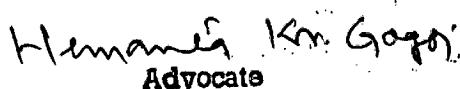

 (Pushpendra Kumar)
 Senior Administrative Officer

To

Sri. Pradeep Kumar Vasu,
 UDC,
 CPCRI Regional Station,
Kayangulam -- through proper channel.

(P.T.O.)

Certified to be true Copy.


 Advocate

PLANTATION CROPS RESEARCH INSTITUTE
 (Indian Council of Agricultural Research)
 KASARAGOD - 671 124, KERALA, INDIA

F.No.4(13)/2002-Estt-1

Date:03-4-2007

OFFICE ORDER

On the recommendation of the Departmental Promotion Committee, held on 19-3-2007, Director has been pleased to approve the satisfactory completion of probation period in respect of the following officials under this Institute and to appoint the official at S.No.2 in a substantive capacity with effect from the date indicated against his name:--

Sl. No.	Name and Designation	Station where working at present	Date on which probation period completed satisfactorily	Date of appointment in substantive capacity and post
1.	Shri Pradeepkumar Vasu, Assistant	Kahikuchi	25-03-2007	Already appointed in substantive capacity, in the post of LDC
2	Shri Pankaj Das, Supporting Staff Gr.I (Mazdoor)	Kahikuchi	16-12-2006	17-12-2006 – Supporting Staff Gr I (Mazdoor)

(TKN Nambiar)

Administrative Officer

To:

The individual concerned (by name) through proper channel

Copy to:

1. The Scientist-in-charge, CPCRI RC, Kahikuchi
2. Sr Fin. & Accounts Officer, CPCRI, Kasaragod
3. Confidential Section
4. Probation file

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Hemanta Kr. Gogoi
 Advocate

APPENDIX - 9

INCENTIVES FOR SERVING IN REMOTE AREAS

[G.I., M.F., O.M. No. 20014/3/83-E. IV, dated the 14th December, 1983, read with O.M. No. 20014/3/83-E. IV, dated the 30th March, 1984, 27th July, 1984, G.I., M.F., U.O. No. 3943-E. IV/84, dated the 17th October, 1984, O.M. No. F. 20014/3/83-E. IV, dated the 31st January, 1985, 25th September, 1985, U.O. No. 824-E. IV/86, dated the 1st April, 1986, O.M. No. 20014/3/83-E. IV, dated the 29th October, 1986, O.M. No. 20014/3/83-E. IV/E. II (B), dated the 11th May, 1987, 23th July, 1987, 15th July, 1988 and O.M. No. F. 20014/16/86-E. IV/E. II (B), dated the 1st December, 1988 and O.M. No. 11 (2)/97-E. II (B), dated the 22nd July, 1998.]

I

Allowances and facilities admissible to various categories of civilian Central Government employees serving in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram, Andaman and Nicobar Islands and Lakshadweep Islands. These orders also apply *mutatis mutandis* to officers posted to N-E Council, when they are stationed in the N-E Region and to the civilian Central Government employees including officers of All India Services posted to Sikkim.

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period 3/rd years. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North-Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central deputation/training abroad and special mention in Confidential Reports:

Satisfactory performance of duties for the prescribed tenure in the North-East shall be given due recognition in the case of eligible officers in the matter of—

- (a) promotion in cadre posts;
- (b) deputation to Central tenure posts; and
- (c) courses of training abroad.

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Hemanta Kr. Gogoi
Advocate

The general requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North-East.

A specific entry shall be made in the CR of all employees who rendered a full tenure of service in the North-Eastern Region to that effect.

Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

(iii) Special (Duty) Allowance:

Central Government civilian employees who have All India transfer liability will be granted Special (Duty) Allowance at the rate of $12\frac{1}{2}\%$ of basic pay on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn without any ceiling on its quantum. The condition that the aggregate of the Special (Duty) Allowance *plus* Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs. 1,000 per month shall also be dispensed with from 1-8-1997. Special Allowances like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Government civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant of Special (Duty) Allowance under this para. and are exempted from payment of Income Tax under the Income Tax Act will also draw Special (Duty) Allowance.

NOTE 1.— Special duty allowance will not be admissible during periods of leave/training beyond 15 days at a time and beyond 30 days in a year. The allowance is also not admissible during suspension and joining time.

NOTE 2.— Central Government civilian employees, having 'All India Transfer Liability' on their posting to Andaman & Nicobar Islands and Lakshadweep Islands are, with effect from 24th May, 1982, granted 'Island Special Allowance' in lieu of 'Special (Duty) Allowance'. See Orders in Section V of this Appendix.

(iv) Special Compensatory Allowance:

The recommendations of the Fifth Pay Commission have been accepted by the Government and Special Compensatory Allowance at the revised rates have been made effective from 1-8-1997.

For orders regarding current rates of Special Compensatory allowance—See Part V of this Compilation - IIRA and CCA

(v) Travelling Allowance on first appointment:

In relaxation of the present rules (SR 105) that travelling allowance is not admissible for journeys undertaken in connection with initial appointment, in

CENTRAL PLANTATION CROPS RESEARCH INSTITUTE
(Indian Council of Agricultural Research)
Kasaragod-671 124

No.10(2)/99-Estt. I

Dated 23rd June, 2000

CIRCULAR

Ref: This Office Circular of even number dated 13.12.1999

Draft seniority list of Administrative staff circulated in the above cited reference has since been finalised after taking into account various objections raised by the members. Accordingly, the finalised seniority list of following grades of Administrative staff as on 30.11.1999 are circulated among the concerned.

1. Superintendent (Rs.5500-9000)
2. Assistants (Rs.5500-9000)
3. Senior Clerks (Rs.4000-6000)
4. Junior Clerks (Rs.3050-4590)
5. Senior Stenographers (Rs.5500-9000)
6. Personal Assistant(Rs.5500-9000)
7. Senior Personal Assistant(Rs.6500-10500).

W. J. S. 117/2000
 Administrative Officer

To

All the individuals through proper channel

Copy to

1. The Head, CPCRI Regional Station, Kayangulam/Vittal
2. The Scientist Incharge, CPCRI Research Centre, Kannara/Hirehalli /Kidu/ Mohitnagar/Kahikuchi/Lakshadweep/Andamans.

Snr/

Forwarded to Sri Poddaraputnam, Vasan, Tr. etc

X/ 9/8/2000

copy

Hemanta Km Gogoi
RECORDED

SENIORITY LIST OF SUPERINTENDENT/ASSISTANTS UNDER CPCRI AS ON 30.11.1999

Sl No	Name	Date of birth	Educational Qualification	Whether belongs SC/ST	Date of initial entry into service	Date of appointment to the present post under CPCRI	Whether confirmed and if so in which post	Date of confirmation	Station where at present working	Remarks if any
Shri/Smt/Kum.										
1	2	3	4	5	6	7	8	9	10	11
Superintendent										
1.	Sri C. Mohanan	28.04.49	SSLC/ T/W(H)	No	10.05.68	13.5.96	Assistant	01.01.86	Kasaragod	
Assistants										
1.	<u>GAM Muthu</u>	05.09.52	B.Sc., Hindi Rashtra Bhasha Praveen, ARFI S, Pragya	No	17.10.77	09.06.80	Assistant	01.01.86	Kasaragod	Placed in the higher scale of Rs.6500-10500 under ACP Scheme w.e.f 9.8.99.
2	<u>Ratnamma Pillai</u>	18.01.41	SSLC	No	10.04.64	29.03.82	-do-	01.01.86	Kayangulam	
3	<u>T.V. Ramachandran</u>	15.06.41	SSLC	No. Exserviceman	09.12.71	19.12.81	-do-	01.04.88	Kasaragod	
4	<u>T. Krishnan</u>	15.08.45	SSLC	ST	06.02.67	04.11.82	-do-	01.04.88	Kasaragod	
5	<u>K. Subhas Babu</u>	10.01.49	SSLC, T/W (H)	No	29.11.71	01.03.83	-do-	01.04.88	-do-	
6	<u>M. John</u>	14.02.45	SSLC/TW(L)	No	09.06.67	28.02.83	-do-	-do-	Kayangulam	
7	<u>A.C. Leelavathy</u>	25.12.45	SSLC T/W (H)	No	11.01.67	18.06.85	-do-	-do-	Kasaragod	
8	<u>C.K. Indira</u>	10.05.47	SSLC, T/W (L)	No	09.11.70	18.06.85	-do-	-do-	-do-	
9	<u>P.P. Hydross</u>	15.07.47	SSLC	No	07.08.72	03.10.85AN	-do-	-do-	-do-	
10	<u>U.P. Sayed Mohammed</u>	02.03.47		ST	23.07.76	26.04.86	-do-	26.04.86	Lakshadweep	
11	<u>H. Thimappa</u>	16.04.48	B.Sc.	No	02.02.72	01.10.86	-do-	-do-	Vittal	
12	<u>K.V. Kunhikannan</u>	01.11.54	SSLC, T/W (L)/ K.G.P.A.T. (H)	SC	09.01.78	28.08.89	-do-	28.08.89	-do-	Promoted in SC quota
13	<u>V.P. Nithianandan</u>	07.03.49	SSLC T/W (H)	No	18.02.74	20.09.90	-do-	20.09.90	Kasaragod	Promoted by Dept. Exam.

- 2 -

1	2	3	4	5	6	7	8	9	10	11
14	P.G.Manoharan Pillai	15.01.52	SSLC	No	11.11.75	07.03.92	-do-	07.03.92	Kasaragod	Promoted by Dept. Exam.
15	P. K. Radhamma	02.04.48	PDC	No	20.12.69	12.02.92	-do-	12.02.92	Kayangulam	
16	K. Sheena	20.08.50	SSLC	SC	27.10.75	14.07.92	-do-	14.07.92	Vittal	Promoted in SC quota
17	<u>C. Narayanan</u>	15.06.46	SSLC	No	10.07.67	25.09.93	-do-	29.09.93	Kasaragod	
18	P.K. Shai	28.05.52	BA	No	19.12.77	08.08.94	-do-	08.08.94	Kayangulam	Promoted by Dept. Exam
19	<u>R.N. Baruah</u>	01.03.41	Matriculation	No	15.01.62	10.07.95	Sr. Clerk	01.04.88	Kahikuchi	
20	M. Padmini	01.04.55	SSLC TW(H)	SC	03.12.79	16.10.95	-do-	-do-	Kasaragod	
21	M.V. Balamani	05.07.53	-do-	No	20.12.78	26.12.95	-do-	-do-	-do-	
22	KS Ramakrishna	12.08.56	BA, T/W (L) ARIFIS, Office automation, Pay roll, Micro 3-2 data processing- COBOL, C-language, Pragya.	No	22.06.82	11.01.96	-do-	02.02.91	-do-	
23	T.H. Nagaraj	13.06.55	SSLC, T/W(SG)	No	10.11.75	01.08.96	-do-	01.04.88	Hirehalli	
24	<u>P. Meenakshi</u>	02.03.45	SSLC	SC	01.08.67	09.09.96	-do-	01.04.88	Kayangulam	
25	Thulasi Bai	27.12.51	SSLC	No	23.06.72	26.09.96	-do-	01.04.88	Kayangulam	
26	CP Saidalavi	05.05.53	SSLC, T/W(L)	No	07.10.78	14.12.98	-do-	23.03.92	Kasaragod	
27	AL Jose	06.03.52	PDC, NTC in survey	No	13.12.76	31.12.98	-do-	23.03.92	Kannara	
28	Fredric Crasta	20.02.53	SSLC	No	09.11.77	31.12.98	-do-	23.03.92	Kasaragod	
29	<u>Raghava Ballaya</u>	19.04.46	SSLC, T/W(L)	No	04.04.78	31.12.98	-do-	23.03.92	-do-	
30	<u>V. Soman</u>	26.08.44	SSLC	No	10.05.63	31.12.98	-do-	18.06.88	-do-	
31	C.H Usharani	17.07.55	SSLC	No	07.08.79	22.03.99	-do-	03.05.91	-do-	

ANNEXURE - 6

Details of employees who were selected through Limited Departmental Competitive Examinations and posted back to their place of choice under CPCRI

Sl. No.	Name of the candidate selected through LDCE	Station where working	Place of posting on selection through LDCE	Station to where transferred subsequently	Period of stay at respective stations
01	Sri PG Manoharan Pillai, UDC	Kasaragod	Assistant at CPCRI, RS, Vittal	CPCRI, Kasaragod (On request)	4 months
02	Smt. Sumithra Nambiar, Jr. Steno	Kasaragod	UDC at CPCRI RC Palode	CPCRI, Kasaragod (On request)	8 months
03	Sri C Mohanan, Assistant	Kasaragod	Superintendent at CPCRI, RS Kayangulam	CPCRI, Kasaragod (On request)	4 months
04	Sri TH Nagaraj, UDC	Kidu	Assistant at CPCRI, RS, Vittal	CPCRI, RC, Hirehalli (In public interest)	3 months
05	Sri KV Pillai, Personal Assistant	Kasaragod	AAO at CPCRI Kasaragod	CPCRI, RS Kayangulam (In public interest)	2 years
06	Sri TE Janardhanan, UDC	Kasaragod	Assistant at CPCRI, RC, Kahikuchi	CPCRI, RS Kayangulam (In public interest)	8 months
	- do -		CPCRI, RS Kayangulam	CPCRI, Kasaragod (On request)	2 years
07	Sri KR Nithyanandan, UDC	Kasaragod	Assistant at CPCRI, RS, Kayangulam	CPCRI, Kasaragod (On request)	7 months

Certified to be true Copy.

Hemanta Kr. Gagan
Advocate

Ph : 2453466

2455666

Res : 2452450

Dr. THOMAS PAUL M.D.
Senior Consultant Physician

Little Flower Hospital
Angamaly - 683 572

Madonna Hospital
Aluva Road, Angamaly

11/05/07

To whom it may concern

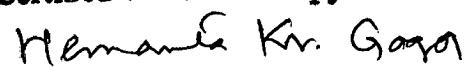
This is to certify that Mrs.Nalini Vasu, mother of Mr.Prajeepkumar Vasu is suffering from advanced Ischemic Heart Disease with Refractory Unstable Angina and that her condition warrants regular follow up and frequent hospitalization. Her son's presence here is essential.


Dr. Thomas Paul M.D

Dr. THOMAS PAUL M.D.
Senior Consultant Physician
Reg. No. 19769
Madonna Hospital &
Diagnostic Research Centre
Ar. - aluva - 683 572



Certified to be true Copy.


Hemanta K. Goga
Advocate

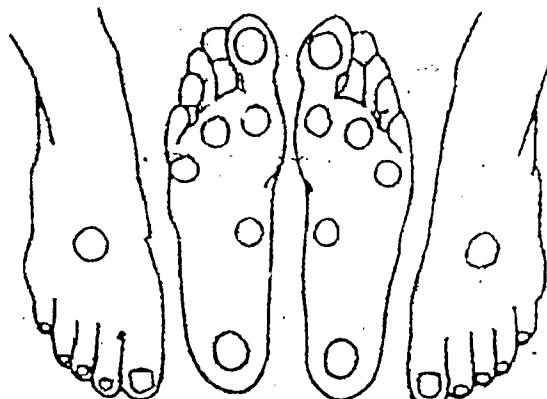
22



**MADONNA HOSPITAL & DIABETIC RESEARCH CENTRE
ANGAMALY**

Name..Nalini.....Age..58..MRD.m/2.7.4 Date..20.11.06..

NEUROPATHY STATUS (BIOHESIOMETER - (VIBRATION PERCEPTION THRESHOLD))



Test Location	Right	Left
Big toe	30	20
1 ST MTH	26	24
2 ND MTH	20	20
5 TH MTH	20	28
Medial Arch	20	26
Heel	26	24
Dorsum of the foot	36	28
Ankle	30	28

RESULT:

PERIPHERAL NEUROPATHY

RIGHT : ABSENT <input checked="" type="radio"/>	MILD <input type="radio"/>	MODERATE <input type="radio"/>	SEVERE <input checked="" type="radio"/>
(<15)	(15 - 20)	(20 - 25)	(> 25)
LEFT : ABSENT <input type="radio"/>	MILD <input type="radio"/>	MODERATE <input type="radio"/>	SEVERE <input checked="" type="radio"/>
(< 15)	(15 - 20)	(20 - 25)	(>25)

L.L. k

Investigator :

Referred By :

23

MADONNA DIABETIC RESEARCH CENTRE
ALUVA ROAD, ANGAMALY
Ph: 0484-2453466, 2455666

ANKLE BRACHIAL INDEX ASSESSMENT FORM

Patient Name Nalini Mary ID Number 127045 Date 20/11/06
 Sex : Male / Female Age 58

Risk Factors

- Tobacco Use Hypertension
- Diabetes Hyperlipidemia
- Heart Disease Stroke/TIA
- Current Age _____ previous Vasc Surgery
- Other _____

Current Symptoms

- intermittent claudication
- Numbness, tingling in feet
- Ulcerations
- Other

ABI / Severity of Disease

0.90 - 1.30	- Normal
0.70 - 0.89	- Mild
0.40 - 0.69	- Moderate
0.00 - 0.39	- Severe
>1.3	- Calcified

ABI Results

Right Arm 120 mmHg

Right Ankle 125 mmHg



Left Arm 110 mmHg

Left Ankle 130 mmHg

Left ABI

1. Left Ankle Pressure = 130 mmHg
 Higher Arm Pressure = 110 mmHg = 1.18

Right ABI

Right Ankle Pressure = 125 mmHg
 Higher Arm Pressure = 120 mmHg = 1.04

Impression

L114

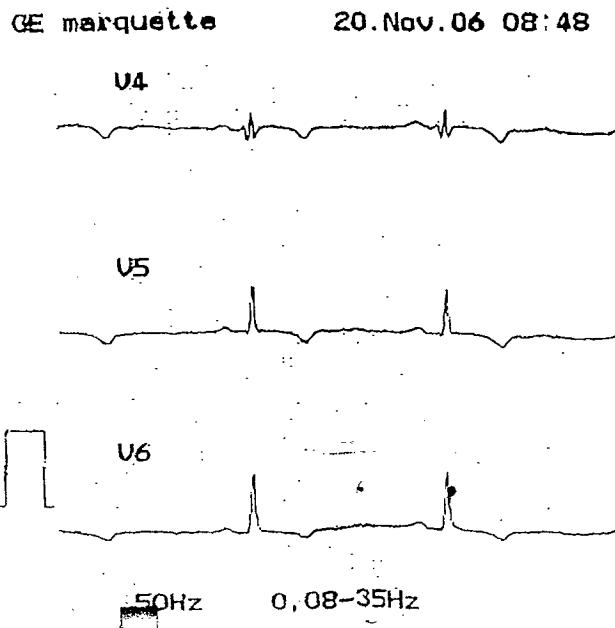
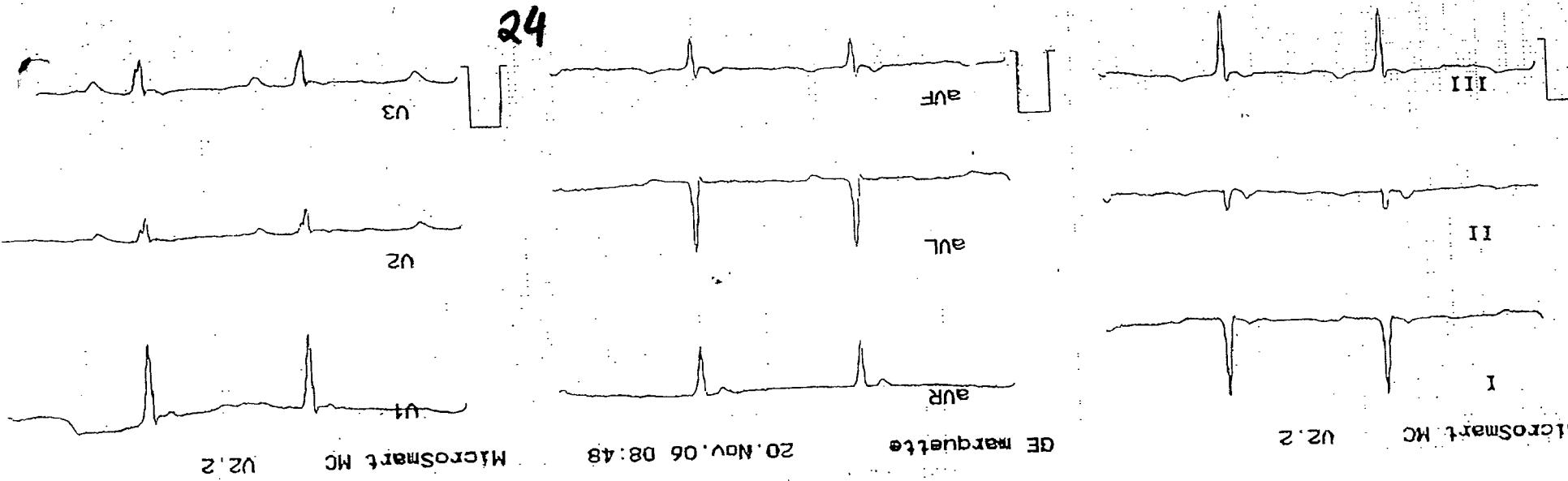
Technician

Doctor

May. 11 2006

FAX NO. : 91 484 2459063

FROM : KRISHNA STORS, ANGAMALI



GE marquette 20.Nov.06 08:48
Serial Number: 101023578

Last Name Nalini VASU
First Name m127045
Date of Birth
Sex F

Measurement Results:

QRS	:	100 ms
QT/QTC	:	404 / 389 ms
PR	:	154 ms
P	:	100 ms
RR/PP	:	1056 / 1070 ms
P/QRS/T	:	63/ -15/ 113 Degrees

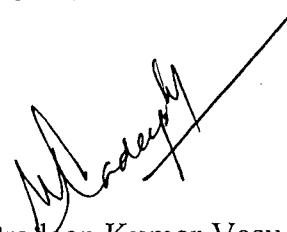
IE marquette 20.Nov.06 08:48

Interpretation:

minus bradycardia
cannot rule out Anterior infarct
age undetermined
wave abnormality, consider
lateral ischemia
normal ECG

Submitted

Please find enclosed herewith my request for transfer to CPCRI, Kasaragod on public interest. I humbly request that the same may kindly be forwarded to the Director, CPCRI, Kasaragod at the earliest.



Pradeep Kumar Vasu,
Assistant,
CPCRI Research Centre,
Kahikuchi

Kahikuchi,
27.01.2007.

certified to be true Copy.

Hemanta Kr. Gogoi
Advocate

Submitted

I am to submit the following for favour of your kind consideration and early favourable action.

Sir, consequent to my promotion and transfer, I joined the post of Assistant at this Research Centre on the forenoon of 26.03.2005 and till date I had been honestly discharging my duties to the maximum satisfaction of my superior.

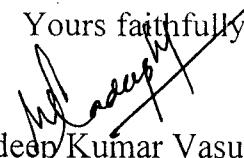
My mother, residing at my native place at Koratty in Thrissur, is a diabetic patient and has now developed severe cardiac and rheumatic problems. Due to the extreme climatic condition, hostile social scenario and inadequate medical facility in this remote locality, I am forced to leave back my mother at my native place. Moreover, I am concerned about my daughter's education and aspire to give her the best, which hopefully is available in Kerala.

Further, being a CJSC member of the Institute, though promoted to the post of Assistant, I should have been retained at headquarters. Nevertheless, considering the interest of the Institute I have humbly obeyed the orders of the competent authority. Owing to the vast distance from Headquarters and at times due to my official preoccupations, I have been unable to attend a few IJSC meeting and thereby to perform to my potential.

Sir, I have put in 17 years of ICAR service and as such my tenure in the North Eastern Region would be of two years, which, I shall be completing by 25.03.2007.

In view of the facts indicated above, I humbly request that I may be considered for a transfer to CPCRI, Kasaragod on Public Interest, on completion of my tenure in NE Region.

Yours faithfully,


Pradeep Kumar Vasu,
Assistant,
CPCRI Research Centre,
Kahikuchi

Kahikuchi,
27.01.2007.

CENTRAL PLANTATION CROPS RESEARCH INSTITUTE
 (Indian Council of Agricultural Research)
 Kasaragod-671 124, Kerala

No.4 (5) 2007-Estt.

Dated: 01-5-2007

The Scientist-in-Charge,
 CPCRI Research Centre,
 Kahikuchi

Sub: Request for Intra-Institutional transfer
 Ref: Your letter No.2(39)/2005-Per dated 27-1-2007

Sir,

I am to inform that the request of Sri Pradeep Kumar Vasu, Assistant for transfer to CPCRI Kasaragod has not been acceded to by the Competent Authority due to administrative reasons. He may please be informed of the position suitably.

Yours faithfully,

(TKN Nambiar)
 Administrative Officer

401
 2(39)/05-Per
 7/5/07

01/5/07

Certified to be true Copy.

Hemanta Kr. Gogoi
 Advocate

CENTRAL PLANTATION CROPS RESEARCH INSTITUTE
(Indian Council of Agricultural Research)
KASARAGOD-671 124, KERALA

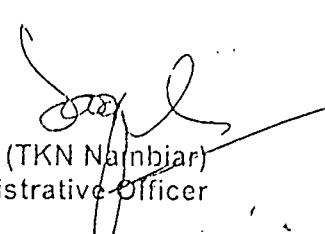
F. No. 10(2)/2007-Estt.I

Dated:09-4-2007

CIRCULAR

The provisional seniority lists of the following categories of Administrative Staff under this Institute as on 01.01.2007 circulated in this office circular of even number dated 09-02-2007 are finalized after taking into consideration the objections/corrections etc. received from the concerned staff. The finalized lists are circulated herewith amongst the concerned.

✓1.	Private Secretary (6500-10500)	
✓2.	Personal Assistant (5500-9000)	Updated as on 1.1.2007
✓3.	Assistant (5500-9000)	
✓4.	Junior Accounts Officer (5500-9000) -	Updated as on 1.1.2007
✓5.	Upper Division Clerk (4000-6000)	
✓6.	Stenographer Grade-III (4000-6000)	
✓7.	Lower Division Clerk (3050-4500)	


(TKN Nambiar)
Administrative Officer

Copy to: --

All Heads of Divisions/Sections at CPCRI Kasaragod with the request to circulate the finalized seniority lists amongst the Administrative Staff working in the Division/Section.

All the Heads/Scientists-in-Charge of CPCRI Regional Stations/Research Centres under CPCRI (except Kannara)

Sufficient copies of the finalized seniority lists may please be made available at your end, and the same circulated amongst all the Administrative Staff.

Notice Board (Office) at CPCRI Kasaragod.

Secretary (ss) IJC

Kakihuchi

Certified to be true Copy.

Hemanta Kr. Gogoi
Advocate

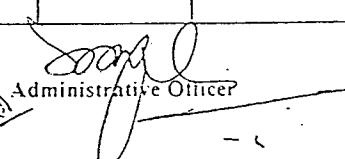
CENTRAL PLANTATION CROPS RESEARCH INSTITUTE, KASARAGOD, KERALA

Final Seniority list of ASSISTANTS under CPCRI as on 01.01.2007

Sl. No.	Name of incumbent(s)	Date of Birth	Educational Qualification	Whether belong to SC/ST/ OBC	Date of entry/ appointment in ICAR	Date of appointment in the present grade under CPCRI	Whether confirmed and if so in which post	Date of confirmation	Station where working at present	Remarks
1	2	3	4	5	6	7	8	9	10	11
1.	M. John	14.02.45	SSLC/TW(L)	No	09.06.67	28.02.83	Assistant	01.04.88	Kidu	Retired on 28.2.2005
2.	A.C.Leelavathy	25.12.45	SSLC T/W (H)	No	11.01.67	18.06.85	Assistant	01.04.88	Kasaragod	Retired on 31.12.2005
3.	C.K. Indira	10.05.47	SSLC, T/W (L)	No	09.11.70	18.06.85	Assistant	01.04.88	Kasaragod	
4.	P.P.Hydross	15.07.47	SSLC	No	07.08.72	03.10.85AN	Assistant	01.04.88	Kasaragod	Promoted as AAO
5.	U.P.Sayed Mohammed	02.03.47	SSLC	ST	23.07.76	26.04.86	Assistant	26.04.86	Minicoy	
6.	K.V. Kunhikannan	01.11.54	SSLC, T/W (L)/ KGTE Agr. (H)	SC	09.01.78	28.08.89	Assistant	28.08.89	Kasaragod	
7.	V.P. Nithianandan	07.03.49	SSLC T/W (H)	No	18.02.74	20.09.90	Assistant	20.09.90	Kasaragod	LDCE
8.	P.G.Manoharan Pillai	15.01.52	SSLC	No	11.11.75	07.03.92	Assistant	07.03.92	Kasaragod	LDCE
9.	P. K. Radhamma	02.04.48	PDC	No	20.12.69	12.02.92	Assistant	12.02.92	Kayangulam	
10.	K. Sheena	20.08.50	SSLC	SC	27.10.75	14.07.92	Assistant	14.07.92	Kidu	
11.	C. Narayanan	15.06.46	SSLC	No	10.07.67	25.09.93	Assistant	29.09.93	Kasaragod	Expired on 15.2.2005
12.	P.K. Shai	28.05.52	BA	No	19.12.77	08.08.94	Assistant	08.08.94	Kayangulam	
13.	M. Padmini	01.04.55	SSLC TW(H)	SC	03.12.79	16.10.95	Assistant	01.04.88	Kasaragod	
14.	M.V. Balamani	05.07.53	SSLC TW(H)TW(M)	No	20.12.78	26.12.95	Assistant	01.04.88	Kasaragod	
15.	KS Ramakrishna	12.08.56	BA, T/W (L)	No	22.06.82	11.01.96	UD Clerk	02.02.91	Kasaragod	

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16.	T.H. Nagaraj	13.06.55	SSLC, T/W(H)	No	10.11.75	01.08.96	UD Clerk	01.04.88	Vittal	LDCE
17.	P. Meenakshi	02.03.45	SSLC,	SC	01.08.67	09.09.96	UD Clerk	01.04.88	Kayangulam	Retired on 31.03.2005
18.	Thulasi Bai	27.02.51	SSLC,	No	23.06.72	26.09.96	UD Clerk	01.04.88	Kayangulam	
19.	CP Saidalavi	05.05.53	SSLC, T/W(L)	No	07.10.78	14.12.98	UD Clerk	23.03.92	Kasaragod	
20.	AL Jose	06.03.52	PDC, NTC (survey)	No	13.12.76	31.12.98	UD Clerk	23.03.92	Kasaragod	
21.	Fredric Crasta	20.02.53	SSLC	No	09.11.77	31.12.98	UD Clerk	23.03.92	Kasaragod	
22.	Raghava Ballaya	19.04.46	SSLC, T/W(L)	No	04.04.78	31.12.98	UD Clerk	23.03.92	Kasaragod	
23.	C.H Usharani	17.07.55	SSLC	No	07.08.79	22.03.99	UD Clerk	03.05.91	Kasaragod	
24.	Jinnappa Moolya	12.08.53	PUC	No	03.11.77	27.02.01	UD Clerk		Vittal	
25.	Sheena Naik	06.05.54	SSLC	ST	21.04.76	28.02.01	UD Clerk		Vittal	
26.	TE Janardhanan	20.04.65	B.Com, T/W(H)	No	26.11.90	09.07.01	LD Clerk	26.11.92	Kasaragod	LDCE
27.	N. Sarojini	20.02.53	SSLC, T/W(H)	No	11.04.79	13.09.01	UD Clerk	01.04.84	Kasaragod	
28.	Sumithra Nambiar	20.05.56	BA, TW (H)/ SH(L)	No	24.03.81	30.12.03	Jr. Steno		Kayangulam	
29.	Pradeep Kumar Vasu	20.06.1970	XI Std.	No	31.07.89	26.03.2005	LDC	29.6.1993	Kahikuchi	LDCE
30.	K. Venkappa Naik	20.12.1946	SSLC	ST	24.04.67	16.03.2005	LDC	08.2.1989	Kasaragod	Retired on 31.12.2006
31.	P. Krishna Naik	16.01.1962	SSLC, T/W Junior grade	No	06.12.83	28.04.2005	LDC	01.4.1988	Vittal	
32.	K.R. Nithianandan	02.05.1965	SSLC, T/W (Eng.) (H) & Mal (L)	SC	18.09.93	10.10.2005	LDC	18.9.1995	Kasaragod	LDCE
33.	P.K. Surendran	11.01.1957	PDC, T/W (L)	SC	01.07.83	31.01.2006	LDC	08.2.1989	Kasaragod	
34.	Jainamma Job	08.11.1955	SSLC, T/W (Eng.) (H) & Mal.(L)	No	24.03.198	10.05.2006	LDC	08.2.1989	Kayangulam	


 Administrative Officer